



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**OA No.1150/2021
MA No. 1418/2021
MA No. 1419/2021**

This the 23rd day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Shri Ashok Kumar
S/o Anand Parkash
R/o I-332, Camp No.03
JJ Colony Nangloi
West Delhi-110041
(Aspirant for the post PGT (Commerce, Group C))
2. Ms. Mamta
W/o Pradeep Kumar
R/o H.No. 621, Dad Bahiyawaligali
Bawana, Delhi-110039.
(Aspirant for the post PGT (Commerce, Group C))

.. Applicants

(By Advocate: Shri Anmol Pandita)

Versus

1. Chief Secretary
Govt. of NCT of Delhi
Delhi Secretariat
I.P. Estate, Delhi.
2. The Chairman
Delhi Subordinate Services Selection Board
FC-18, Institutional Area
Karkardooma, Delhi.

Item No.8



3. Director
 Directorate of Education
 Govt. of NCT of Delhi
 Old Secretariat, I.P. Estate
 Delhi-110002.

...Respondents

(By Advocate : Ms. Esha Mazumdar for R-2 DSSSB)

O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman :

The Delhi Subordinate Services Selection Board (in short, the Board) issued Advertisement Nos.04/20 for various posts, including those of Trained Graduate Teacher (TGT) (Commerce) with Code No.23/20 and TGT (History) with Code No.79/20. The applicants applied for the post of PGT (Commerce). The Board has decided to conduct the tests through online process. The applicants filed this O.A. with a prayer to set aside the Advertisement and to direct the respondents to pass reasoned order on their representations.

2. The applicants contend that the proposed Examination is fraught with several defects and



uncertainties and it would be difficult for them to exhibit in the Examination.

3. Today, we heard Shri Anmol Pandita, learned counsel for the applicant and Ms. Esha Mazumdar, learned counsel for the respondents, at the stage of admission.

4. The applicants felt aggrieved by the very process of conducting the online examination for the selection. Their plea is just unacceptable. Even before the pandemic has set in the year 2020, the conducting of online examination was prevalent in various departments. It is not only for selection but also for other purposes. With the occurrence of Covid pandemic, the Government has decided to conduct online examinations to avoid physical contact of candidates and their exposure to pandemic. The various reasons mentioned by the applicants expressing reservation about the conducting of examination through online are not tenable.

Item No.8



5. We do not find any merit in the O.A. and accordingly the same is dismissed. Pending MAs also stand disposed of. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/jyoti/ns/sd